

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2014
IA No. 11/2015

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2017

NAME OF THE PARTIES: Shri Kamal Sharma
V/s.
M/s. Hitech Auto Emission Control Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary For Respondent	<i>Abheru</i>
2.	Counsel Mr. Nisha Mohanty also Adv. Vaishu Nathani M/s Dhruva Ladha & Co	Advocates for Petitioner	<i>Dinesh</i>

ORDER

I.A. NO. 11/2015 IN T.C.P. NO. 41/397, 398/NCLT/MB/2014

1. Ld. Representative of both the sides are present.
2. The Petitioner stated that a copy of Sur-Sur-rejoinders was served upon him in the recent past. Hence, seeking time to peruse the Sur-Sur-rejoinder.

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3. After consultation with both the sides, it was decided that C.P. No.41/2014 along with I.A. No. 11/2015 will now be heard on 5th April, 2017.

3. Let this C.P. be fixed for hearing on **05.04.2017**.

Sd/-

Dated: 06.03.2017

Shri M.K. Shrawat
Member (Judicial)